CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 85188 of 2017

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-533 dated 15.11.2016 passed by Commissioner of Central Excise & Service Tax-II (Appeals), Mumbai

M/s. K.B. Nachani **Appellant**
12-A, Nichani Kutir, Juhu Tara Road,
Juhu, Mumbai 400 049.

Vs.

Commissioner of Service Tax-VI, Mumbai **Respondent**
1st floor, Mahavir Jain Vidyalaya,
C.D. Barfiwala Marg,
Andheri (W), Mumbai 400 058.

Appearance:

None for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85448/2021**

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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